

FIR No. 188/19  
PS Shakarpur  
State Vs Mohd. Yusuf

24.11.2020


Application for surrender cum bail moved on behalf of the applicant Mohd. Yusuf.

Present : Ld. APP for the State is present through VC.

Sh. Rahul Chaudhary, ld counsel for applicant/accused is present through VC.

Ld. Counsel submits that accused is not present today as he is not well today.

At request, relist for consideration on 01.12.2020.

  
(Aakanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/24.11.2020

FIR No. 016009/20  
U/s 379 IPC  
PS Shakarpur  
State vs. Avdesh Kumar

24.11.2020

~~Fresh application for bail received on email. The application was filed on 23.11.2020 however on account of connectivity, the same could not be downloaded and hence it has been taken up today.~~

Present : Ld. APP for the State is present through VC.

Ld. Counsel for accused is present through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Avdesh Kumar.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is not a previous convict. Ld. Counsel has further submitted that accused has been falsely implicated in the present case and the recovery shown, if any, from the accused is planted one. Ld. Counsel has also submitted that accused is in JC since 08.08.2020 and investigation has already been completed. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and the accused can commit the similar offence in future.

I have given careful consideration to the submissions of ld. APP and ld. Counsel for accused.

In the present case, the accused is in J/C since 08.08.2020. Case property in the present case has already been recovered. Accused is no more required for investigation. Further the reply of IO, accused has no previous involvement in any offence. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 5000/- with one surety in the like amount.**

Accordingly, bail application disposed off. Copy of this order be sent to the ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/24.11.2020

FIR No. 264/20  
U/s 394/411/34 IPC  
PS PIA  
State vs. Sumit Gupta

24.11.2020

Present : Ld. APP for the State is present through VC.  
Ld. LAC Sh. Mohd. Imran for accused is present through VC.  
This is a bail application of accused Sumit Gupta which is forwarded by the Superintendent Jail Concerned.

I have perused the bail application as well as reply of IO.

Ld. LAC for the accused has submitted that accused has been falsely implicated in the present case. He further submitted that accused is in JC since 04.10.2020 and investigation has already been completed. The ld. LAC further submitted that accused is poor person and his family is dependent upon him. The ld. LAC also submitted that the recovery shown from the accused, if any, is planted one. Ld. Counsel has also submitted that Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature as shown from the contents of FIR. The Ld. APP further submitted that there is every possibility that the accused can threaten the complainant and also accused can commit the similar offences in future.

I have given careful consideration to the submissions of ld. APP and ld. Counsel for accused. I have also perused the contents of the FIR. The allegations against the accused are grave in as much as it is alleged that on the date of alleged incident the present accused alongwith two co-accused persons tried to snatch the mobile phone of the complainant and when the complainant resisted, they beaten him very badly and they robbed the complainant as well as his bag containing Rs.5000/- and some clothes. As per the reply of IO, the present accused refused to participate in TIP proceedings and the stolen mobile phone of the complainant was recovered from the present accused. It is also pertinent to mention that section 394 IPC has been invoked in the present case and the same is punishable with life imprisonment. Therefore keeping in view the gravity of the allegations and the circumstances of the case, I am not inclined to allow the present application. Hence the same is dismissed.

Copy of this order be sent to the Jail Superintendent concerned for information to the accused. Copy of this order be sent to ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/24.11.2020

FIR No.349/2020  
PS Shakarpur  
State vs. Ganesh

24.11.2020

Fresh application for bail received on email. The application was filed on 23.11.2020 however on account of connectivity, the same could not be downloaded and hence it has been taken up today.

Present : Ld. APP for the State is present through VC.

None for applicant through VC.

List for consideration on 25.11.2020.

*A* *20/11/20 ps comm. to file reply.*

*A*  
(Aakanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/24.11.2020

FIR No.162/2019  
PS Patparganj Industrial Area  
State vs. Deepak Bhardwaj

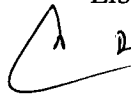
24.11.2020

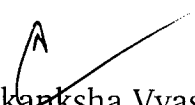
Fresh application for grant of interim bail received on email. The application was filed on 23.11.2020 however on account of connectivity, the same could not be downloaded and hence it has been taken up today.

Present : Ld. APP for the State is present through VC.

None for applicant through VC.

List for consideration on 25.11.2020.

 Do/sra as com. to file reply.

  
(Aakanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/24.11.2020

FIR No. 032530/2016  
PS Krishna Nagar  
State vs. Amit Narang

24.11.2020

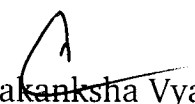
**Fresh application for grant of bail received on email today.**

Present : Ld. APP for the State is present through VC.

None for applicant through VC.

List for consideration on 25.11.2020.

*N* Do/sms ps conc to file reply.

  
(Aakanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/24.11.2020

FIR No. 349/2020  
PS Shakarpur  
State vs. Arun Sharma

24.11.2020

Fresh application for grant of bail received on email today.

Present : Ld. APP for the State is present through VC.

None for applicant through VC.

List for consideration on 25.11.2020.

Do/smo ps conc. to file reply.

(Aakanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/24.11.2020

FIR No. 000877/2020  
PS Patparganj Industrial Arera  
State vs. Not Known

24.11.2020

Fresh application for superdari received on email ID today.

Present : Ld. APP for the State is present through VC.

None for applicant through VC.

IO/SHO of PS concerned to file <sup>rep by</sup> on 25.11.2020.

(Aakanksha Vyas)  
MM-05 (East) KKD Court  
Delhi/24.11.2020